

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A/20/493/2017

Date of order : 20.11.2019

Between:

KOTINA RAMANAMMA
W/o Atchim Naidu,
Aged about 55 years,
Occ: Khalasi Helper,
O/o Senior Section Engineer,
Permanent Way, Marshalling Yard,
Walair, East Coast Railway,
Waltair Division, Visakhapatnam 530008.



APPLICANT

AND

1. Union of India, represented by
The General Manager,
East Coast Railway,
Chandrasekharapur,
Bhubaneswar, Orissa State,
2. The Divisional Railway Manager,
East Coast Railway, Waltair Division,
Visakhapatnam,
3. The Senior Divisional Personnel Officer ,
East Coast Railway, Waltair Division,
Visakhapatnam,
4. The Assistant Divisional Engineer,
Marshalling Yard, Waltair,
East Coast Railway, Waltair Division,
Visakhapatnam,

... RESPONDENTS

Counsel for the applicant : Mr. M C JACOB

Counsel for the respondents : Mrs. A P LAKSHMI,
SC FOR RAILWAYS

C O R A M :

THE HON'BLE Mr. S N TERDAL, MEMBER (J)

THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

ORAL ORDER

(PER HON'BLE Mr. S N TERDAL, MEMBER (J))

Heard Mr. M.C.Jacob, learned counsel for applicant and Mrs. A P Lakshmi, learned standing counsel for respondents.

2. Relief prayed is as follows:-

“Call for the records pertaining to the proceedings in Letter No.WPT/5/LARSGESS-2017 [1st half]KR dt.08.05.2017 issued by the 3rd respondents refusing to process the application for voluntary retirement from service and employment for her adopted daughter under the Liberalised Active Retirement Scheme for Guaranteed Employment for safety staff (LARSGESS) submitted by the applicant and to set aside the same declaring it as illegal, arbitrary and in violation of rules and Railway Board orders and direct the respondents to process her application dt.03.01.2017 seeking retirement from service under the scheme considering the adopted daughter for employment and pass such other order or orders deemed fit and proper in the interest of justice.”

3. At the time of hearing, counsel for applicant submitted that she has submitted a representation dated 02.06.2017 and the Railway Board has come out with a letter dated 12.07.2019, after the judgement of Hon'ble Supreme Court in WP(C) No.219/2019 and 448/2019. He further submits that this OA may be disposed of with a direction to the respondents to decide on the pending representation, in view of the letter dated 12.07.2019.



4. In view of the above, we dispose of this OA with a direction to respondents to dispose of the pending representation dated 02.06.2017, in the light of their letter dated 12.07.2019, within two months from the date of receipt of a certified copy of this order.

5. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (A)

(S. N. TERDAL)
MEMBER (J)

vsn

